

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-371/ND/2008

In the matter of

Mr. Anil Sharan, HUF

Vs.

Tulsiani Constructions and
Developers (P) Ltd.

....PETITIONER

.. RESPONDENT

SECTION :

Under Section 7 of IBC, 2016

Order delivered on 19.12.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant : -


For the Respondent/Corporate Debtor : Mr. Jitender Chaudhary, Advocate

For the Intervener :

ORDER

Learned Counsels for the parties are present. It is reported by the Ld. Counsel for the petitioner that the Order dated 14.11.2017 passed by this Tribunal has not been complied with.

In the circumstances, the matter is posted for enquiry on 08.1.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
19.12.2017